

not know for what reason, though 118 workers have died so far, it is pending since 1987. Already ten years are over. Either you abolish BIFR or enable them to revive the sick industries.

[Translation]

SHRI MOHAMMAD MAQBOOL DAR (Anantnag) : Mr. Speaker, Sir, I have not given notice but I would like to raise an important issue. (Interruptions)

MR. SPEAKER : I will call those Members first, who have given notices.

(Interruptions)

SHRI MOHAMMAD MAQBOOL DAR : It is a message from the people of Kashmir valley for the Members and the Government. (Interruptions) There people are being sandwiched from all the sides.

MR. SPEAKER : No, this is not the way. Prior notice is required for it first of all the Members, who have given notices should be given chance and you will be called later on if time is there.

SHRIMATI SUMITRA MAHAJAN (Indore) : Mr. Speaker, Sir, I am very sorry to say that we raise the issue of honour and dignity of women here time and again. But since the inception of Congress Government in Madhya Pradesh the number of incidents of atrocities committed against women specially tribal women has risen and surpassed all the limits. These incidents started from the home town of the Chief Minister and spread all over the state whether it is Bhind district or Raigarh district. Here women were paraded nude and there after atrocities were committed on Baitul tribal women. A women sarpanch was insulted and now recently police has committed atrocities on a girl and her sister-in-law of Manjhi community in Raisen district who were 19 and 21 years old. Members of their family were beaten by the butt-end of the gun so that they could not make any complaint against it. Their backs were broken and no medical treatment was given to them for two days. The state Government have not taken any action on it and ultimately our former Chief Minister had to sit on dharna for one day in Bhopal against it.

Today, the situation in Madhya Pradesh is such that when atrocity is perpetrated, then no action is taken against it. Although we do not expect anything from those who talk of having regard for women because they themselves have put forth many examples. Yet I would like to say that immediate action should be taken with a view to prevent the atrocities being perpetrated on women in Madhya Pradesh and the matter should be taken up with the Government of Madhya Pradesh consulted at once.

[English]

MR. SPEAKER : No, please. I have called Shri Satpal Maharaj. Mr. Rasopi, I will allow you later.

[Translation]

SHRI SATPAL MAHARAJ (Garhwal) : Mr. Speaker, Sir, there is acute shortage of drinking water in Dehradun, Pauri, Garhwal, Tehri Garhwal, Almora, Nainital and Pithoragarh districts of Uttarakhand and this problem is making their life very difficult.

I want to draw the attention of the Government towards this drinking water problem and urge upon you that immediate steps should be taken for resolving this crisis and making drinking water available in the hilly areas. These areas should be declared as drought affected areas and financial assistance may be provided for the same. (Interruptions)

JUSTICE GUMAN MAL LODHA (Pali) : Mr. Speaker, Sir, yesterday, the Supreme Court has directed CBI, dismissing its special leave petition against the verdict of High Court that the MPs of Jharkhand Mukti Morcha be prosecuted by registering the regular FIR on the charge of having been bribed by the Congress Party. (Interruptions)

[English]

MR. SPEAKER : Please allow him. Why are you interrupting him?

(Interruptions)

SHRI MANORANJAN BHAKTA (Andaman and Nicobar Islands) : Mr. Speaker, Sir, it is a misuse of Zero Hour. A formal notice is required for raising this matter. (Interruptions)

JUSTICE GUMAN MAL LODHA : Sir, the Supreme Court has rejected the SLP and directed the CBI to file a new FIR against the former Prime Minister, Shri Narasimha Rao and seven others and investigate the bribe case. (Interruptions) We want to know from the Prime Minister, what is the stage of the case? (Interruptions) The Prime Minister had said yesterday that he would take the House into confidence. Now we want from the Prime Minister as to what action has been taken, whether any action has been taken regarding the bribe used for effecting the defection of the Jharkhand Mukhti Morcha Members by Shri Narasimha Rao, Shri Shukla, Shri Dhawan and others. (Interruptions) It is for the Prime Minister to take the House into confidence. (Interruptions)

MR. SPEAKER : Please, Lodhaji, I think, it is enough.

[Translation]

SHRI MUKHTAR ANIS (Sitapur) : Mr. Speaker, Sir, several Members have discussed in the House the electricity problem in the state of Uttar Pradesh. I want to tell you that the electricity problem is of two types. One has been created by the Electricity Board and the other one, the real problem.

The Uttar Pradesh Electricity Board is deeply steeped in corruption. The officers are supplying